

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Order-04A Consolidation of Cases

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When two or more suits or proceedings are pending in the same Court, and the Court is of opinion that it is expedient in the interest of justice, it may by order direct their joint trial, whereupon all such suits and proceedings may be decided upon the evidence in all or any such suits or proceedings".